

(2021) 07 SHI CK 0090

In the High Court Of Himachal Pradesh

Case No : Execution Petition (T) No. 73 Of 2021

Desh Raj

APPELLANT

Vs

State Of Himachal Pradesh And Others

RESPONDENT

Date of Decision : 08-07-2021

Acts Referred:

Citation : (2021) 07 SHI CK 0090

Hon'ble Judges : Sandeep Sharma, J

Bench : Single Bench

Advocate : A.K. Gupta, Sudhir Bhatnagar, Arvind Sharma, Kunal Thakur

Final Decision : Disposed Of

Judgement

Sandeep Sharma, J

1. By way of instant petition filed under Rule 16 of Himachal Pradesh High Court Original Writ Rules, 1997, prayer has been made for implementation

of order dated 27.3.2018 passed by erstwhile Himachal Pradesh Administrative Tribunal in OA(D) No. 24 of 2018, titled Desh Raj vs. The State of

H.P. and others, whereby learned Tribunal, on the basis of statement made by learned Counsel appearing for the petitioner that the case of petitioner

is covered by judgment dated 8.3.2018 rendered by Hon'ble Apex Court in Civil Appeal No. 6309 of 2017, Sunder Singh vs. the State of Himachal

Pradesh and others and connected matters, disposed of the Original Application with a direction to the respondents to consider and decide the case of

the petitioner in light of order (supra), within three months from the date of production of a certified copy of the order. Since the respondents have

failed to implement the order of the Himachal Pradesh Administrative Tribunal, petitioner has approached this Court in the instant proceedings, seeking

implementation of the order passed by Himachal Pradesh Administrative Tribunal.

2. Mr. Arvind Sharma, learned Additional Advocate General, while accepting notices on behalf of the respondents, stated that though he has reasons

to believe that the order in question stands implemented, but if not, same would be complied with, within a period of two weeks.

3. Consequently, in view of the fair stand taken by learned Additional Advocate General, this Court sees no reason to keep the present petition alive

and same is disposed of with a direction to the respondents to do the needful in terms of order (supra), within two weeks, failing which petitioner

would be at liberty to get the present petition revived, so that appropriate steps towards execution of the order in question are taken. Petition stands

disposed of in above terms.